

**Funds to IIM, Calicut**

\*364. SHRI T. GOVINDAN:

SHRI A.C. JOS:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of institutes functioning under the Indian Institute of Management at present;

(b) whether their performance has been evaluated;

(c) if so, the details thereof;

(d) whether the Union Government propose to sanction funds for the functioning of India Institute of Management, Calicut; and

(e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) to (c) There are no institutes functioning under the Indian Institutes of Management (IIMs). However, six IIMs are functioning at present at Ahmedabad, Bangalore, Calcutta, Lucknow, Calicut and Indore. An Expert Committee set up by the Government assessed the overall performance and impact of the IIMs at Ahmedabad, Bangalore, Calcutta and Lucknow in 1992 and made recommendations for future development which, *inter-alia*, included the objectives of these institutes, academic and research activities, governance, self sufficiency, resource generation and faculty development.

(d) Yes, Sir.

(e) The Central Government has already released Rs. 1.00 crore in 1996-97 and Rs. 1.75 crore in 1997-98. For 1998-99 there is budget provision of Rs. 3.20 crore for IIM, Calicut.

**Impact of Sanctions on Power Projects**

\*365. SHRI R. SAMBASIVA RAO: Will the Minister of POWER be pleased to state:

(a) whether there will be immediate effect of the sanctions imposed by the United States and other countries on the power sector;

(b) if so, the details thereof;

(c) the number of power projects at present coming up with the assistance of the US;

(d) the total number of power projects at present in operation under the US Government's assistance;

(e) whether all these power projects have been affected due to sanctions;

(f) whether any alternative arrangements are being made with other countries which have evinced interest in power sector in India to overcome the situation; and

(g) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM): (a) to (g) A Statement is laid on the Table of the House.

**Statement**

*Statement Referred to in reply to parts (a) to (g) of Starred Question No. 365 to be answered in the Lok Sabha on 13.7.1998 Regarding Impact of Sanctions on power projects.*

(a) and (b) According to available information, the committed external assistance for the power sector would not be affected by the sanctions imposed by the different donor countries. Hence, no immediate effect is likely on ongoing programmes in the power sector.

(c) to (e) Assistance from US Government is primarily received as technical cooperation in the fields of training, consultancy and institutional capacity building. This, being a minor component of the power programme, would not have any significant adverse impact on the power sector in case the US Government assistance is stopped.

(f) and (g) Negotiations for financial assistance is an ongoing exercise. Discussions are continuing with bilateral and multilateral donors to identify and develop new projects for loan assistance in the future.

[*Translation*]

**Uniform Power Tariff**

\*366. SHRI MANIBHAI RAMJIBHAI CHAUDHARI:

SHRI JANARDAN PRASAD MISRA:

Will the Minister of POWER be pleased to state:

(a) whether the Government propose to introduce uniform rates of power;

(b) if so, whether any decision has been taken in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF POWER (SHRI P.R. KUMARA-MANGALAM): (a) No, Sir.

(b) and (c) Do not arise.

(d) Under the provision of the Electricity (Supply) Act, 1948, State Governments/State Electricity Boards are empowered to fix electricity tariff applicable to the retail consumers.